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Andhra Pradesh Gram Panchayats (Amendment) Act, 1987 2 of 1987

[01 February 1987]

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An Act further to amend the Andhra Pradesh Gram Panchayats Act, 1964. BE it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Thirty-eighth Year of the Republic of India as follows:- *Received the assent of the Governor on the 27th January, 1987. For Statement of Objects and Reasons, please see the Andhra Pradesh Gazette, Part IV-A; Extraordinary, dated the 7th January, 1987 at pages 3-4.

1. Short Title :-

This Act may be called the Andhra Pradesh Gram Panchayats (Amendment) Act, 1987.

2. Amendment Of Section 1 :-

In the Andhra Pradesh Gram Panchayats Act, 1964 (Act 2 of 1964), in section 11, to sub-section (2), the following proviso shall be added, namely:-

"Provided that where a notification under sub-section (1) of section 3 of the Andhra Pradesh Municipalities Act, 1965 (Act 6 of 1965) is issued by the Government declaring their intention to include within a Municipality, in part or full, any local area comprised in a village or to constitute a village as a municipality, or where it is proposed under the relevant law relating to Municipal Corporations in force in the State to include a village in part or in MI in a city for

Which a Municipal Corporation is constituted and a preliminary notification in that regard has been published, it shall not be necessary for the Government to extend under this subsection, the term of Office of the Sarpanch, Upa-Sarpanch and members of the Gram-Panchayat constituted to such village; and where the term of such offices is not extended, the provisions of section 226 shall, so far as may be, apply for the appointment of a Special Officer to such Gram Panchayat".